



2025:DHC:11395-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 15.12.2025

+ W.P.(C) 18976/2025 & CM APPLs. 79014-17/2025

MR. ABDUL SAZAD ANSARIPetitioner

Through: Mr.Shaad Anwar &
Ms.Shabnam, Advs.

versus

PUBLIC WORKS DEPARTMENT GNCTD & ANR.

.....Respondents

Through: Mrs.Avnish Ahlawat, SC for
GNCTD (Services) with
Mr.Nitesh Kumar Singh,
Ms.Aliza Alam and
Mr.Mohnish Sehrawat, Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE MADHU JAIN

NAVIN CHAWLA, J. (ORAL)

CM APPL. 79016-17 (Exemptions)

1. Allowed, subject to all just exceptions

W.P.(C) 18976/2025 & CM APPL. 79014-15/2025

2. This petition has been filed challenging the order dated 10.12.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the "Tribunal") in O.A. No. 4719/2025, titled *Abdul Sazad Ansari v. Public Works Department (PWD)*, by which the learned Tribunal has issued notice on the O.A. filed by the petitioner herein, however, it has not stated



anything about the *interim* prayer of the petitioner.

3. The petitioner has filed the above O.A. challenging his transfer order dated 04.12.2025, whereby he has been transferred from the office of Executive Engineer, North West Road-1, Mukraba Chowk, Delhi to the office of the Engineer-in-Chief, 12th Floor, MSO Building, IP Estate, New Delhi.

4. The learned counsel for the petitioner submits that not only is his transfer premature and without any reasons, but it is also discriminatory, inasmuch as one Shri Roop Singh Meena, Assistant Engineer, has been working in the division since 12.01.2022 and has already completed his normal tenure posting, however, he has not been transferred.

5. It appears from the Impugned Order that as none was appearing for the respondents, because of which notice had to be issued to the respondents by the learned Tribunal, the prayer for *interim* relief was not considered by the learned Tribunal. Now that the respondents are represented before us, rather than asking the learned counsel for the respondents to seek further instructions and come before us, we would request the learned Tribunal to prepone the date of hearing and to consider the prayer for *interim* relief of the petitioner expeditiously.

6. For expeditious disposal of the O.A., or at least the *interim* prayer of the petitioner, the respondents must produce the relevant files relating to consideration of the case of transfer of the petitioner, before the learned Tribunal on the next date of hearing, which will be 22nd December, 2025.

7. The learned Tribunal shall consider the prayer of the petitioner



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for *interim* relief on merits and in accordance with law. We make it clear that we have not examined the same nor have we expressed any opinion on the same.

8. The petition, along with the pending applications, is disposed of in the above terms.

NAVIN CHAWLA, J

MADHU JAIN, J

DECEMBER 15, 2025/rv/as